

Jammu and Kashmir State in the same manner as in the case of other States.

#### Iron Ore in Punjab

2964. Shri Kam Krishan Gupta: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that iron ore deposits of superior quality have been discovered recently at Kalyana near Charkhi Dadri in Punjab;

(b) if so the quality and the approximate quantity of iron ores found; and

(c) the nature of the steps taken or proposed to be taken to exploit them?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No, Sir. The previously reported occurrence of large reserves of 1st grade iron-ore at Kalyana of Dadri Tehsil, Mohendargarh district, was examined by the Geological Survey of India during 1951-52. After detailed examination of the Kalyana hill it was found that concentration of iron-ore in this area was erratic and superficial and there was no likelihood of striking and deposit or pocket of possible economic value.

(b) and (c). Does not arise.

#### Girl Schools, Agartala

2965. Shri Bangshi Thakur: Will the Minister of Education be pleased to state:

(a) what is the number of girl schools, junior or high, at Agartala;

(b) what is the number of girl students in each school at present; and

(c) whether the existing girl schools are adequate to meet the demand?

The Minister of Education (Dr. K. L. Sharma): (a) to (c). The information is being collected and will be laid on the Table of Lok Sabha in due course.

#### Double Taxation

2966. Shri P. C. Borooah: Will the Minister of Finance be pleased to state the details of the agreement entered into between India and West Germany regarding avoidance of double taxation?

The Minister of Finance (Shri Morarji Desai): The draft of an Agreement for Avoidance of Double Taxation of income between India and the Federal Republic of Germany which was initialled at official level in June, 1958, at Bonn during the visit of an Indian Tax Delegation thereto was signed at Government level in New Delhi, on 18th March, 1959.

The agreement requires to be ratified. Certain formalities are required to be put through in this connection and it is therefore not possible to disclose the terms of the agreement at this stage.

12.05 hrs.

#### MOTIONS FOR ADJOURNMENT

Mr. Deputy-Speaker: I have received notice of seven adjournment motions.

Some Hon. Members rose—

Mr. Deputy-Speaker: I am coming. One is by Shri U. C. Patnalk, the second by Shri Khadilkar, the third by Shri S. M. Banerjee, and Shri Panigrahi, the fourth by Shri Hem Barua, the fifth by Pandit Brij Narayan "Brijesh", and the sixth by Shri Vajpayee—these are the six and the names of the hon. Members who have given notice are seven. All concern the same subject: shooting down of a Canberra aircraft of the Indian Air Force by jet Fighters of the Pakistan Air Force on the morning of 10th of April, 1959. Though I agree that it is a matter of urgent public importance and some statement should